

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 203 OF 2016

Dated: 22nd November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Indian Wind Power Association (IWPA) ... Appellant(s)
Vs.
Eastern Power Distribution Co. of Andhra Pradesh Ltd.
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Prerna Singh for R.1

ORDER

Admit. Issue notice. Ms. Prerna Singh takes notice on behalf of Respondent No.1. Notice be issued to Respondent No.2 returnable on 24.01.2017. Dasti, in addition, is permitted.

List the matter on **24.01.2017**. Learned counsel for respondent No.1 has filed reply. Learned counsel for the appellant seeks three weeks time to file rejoinder. The same may be filed on or before 14.12.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/mk